

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 329 OF 2024**

**IN THE MATTER OF:**

Rajendra Tyagi

...Applicant

Versus

Union of India & Ors.

...Respondent (s)

**INDEX**

S. No.	Particulars	Page No.
1.	Short Compilation on behalf of the Applicant Showing Present Status of Illegal and Unauthorized Constructions and Repeated Non-Compliances by Respondents.	3-7
2.	<b>ANNEXURE A-1</b> A True Copy of the latest photographs of the illegal and unauthorized constructions at Samtel Enclave/Dwarka City and Sahara City/Enclave, G.T. Road, Greater Noida	8-17
3.	<b>ANNEXURE A-2</b> True Copy of a recent 12-page registration document of an illegally constructed flat situated at Plot No. 261, Khasra No. 1221, Chhapraula Village, Dadri Tehsil, Greater Noida	18-30
4.	<b>ANNEXURE A-3</b> True copy of Bhulekh land registration record of Khasra No.1221 (plot of erstwhile Samtel Colour Ltd.), Chhapraula village, Dadri Tehsil, Greater Noida, where the illegal coloniser- Ghaziabad Developers & Builders is developing the unauthorised colony named as Dwarika City	31
5.	<b>ANNEXURE A-4</b> True copy of Bhulekh land registration records of three other illegal projects in Jalpura village in Greater Noida: Krishna Elite Homes (Khasra Nos. 350 & 351, Jalpura), Trinity High-Street (Khasra No. 172, Jalpura) and Tech Vista (Khasra No. 279, Jalpura) showing how the notified villages are being colonised by fly-by-night	32-35

	builders.	
6.	<b>ANNEXURE A-5</b> True copy of report, dated: 15.03.2026, published in Dainik Jagran newspaper, stating how the registrations of illegal constructions in Hindon and Yamuna River floodplains are being executed	36-42
7.	<b>PROOF OF SERVICE</b>	43

Date: 04.04.2026

Through:



**AKASH VASHISHTHA**  
(Advocate for the Applicant  
490, Lawyers' Chamber Block-II,  
Delhi High Court, New Delhi-110002  
Ph.: 9717006866  
Email: [akashvashishtha.official@gmail.com](mailto:akashvashishtha.official@gmail.com)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
ORIGINAL APPLICATION NO. 329 OF 2024**

**IN THE MATTER OF:**

Rajendra Tyagi

...Applicant

Versus

Union of India & Ors.

...Respondent (s)

**SHORT COMPILATION ON BEHALF OF THE APPLICANT  
SHOWING PRESENT STATUS OF ILLEGAL AND  
UNAUTHORIZED CONSTRUCTIONS AND REPEATED NON-  
COMPLIANCES BY RESPONDENTS.**

***MOST RESPECTFULLY SHOWETH:***

1. That the present Application seeks to draw the attention of this Hon'ble Court towards the alarming illegal and unauthorized constructions of houses, shops and other commercial establishments on a gigantic scale in Greater Noida and Noida. The said constructions of illegal and unauthorized colonies and other structures are being carried out without seeking the mandatory Consents to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board. Most of these illegal colonies and structures do not have any sewerage network and are perpetually discharging sewage/wastewater on the roads and open lands, in contravention of Section 24 of the Water Act. Such constructions of illegal and unauthorized colonies and other structures are further being raised without possessing the Consents to Establish and Operate under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981. None of the said constructions of illegal and unauthorized colonies have valid NOC for ground water extraction from the District Ground Water Management Council, Gautam Budh Nagar nor are their borewells registered with the council, under the provisions of the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019. As a result of these illegal and unauthorized colonies, several villages of Greater Noida and

Noida have turned into slums, with air pollution levels in Greater Noida and Noida hovering at an all-time high.

2. That despite the aforesaid Email representation, dated: 27.11.2025, the illegal and unauthorized constructions at the sites mentioned therein as well as those referred to by the Applicant in the Original Application, Additional Affidavit, Status Report and Response, dated: 24.09.2024 on behalf of the Applicant, Additional Affidavit, dated: 25.03.2025 and Additional Affidavit and Status Report, dated: 25.07.2025, are continuing in full swing in blatant violation of the Orders passed by the Hon'ble Supreme Court as well as this Hon'ble Tribunal.

(A True Copy of the latest photographs of the illegal and unauthorized constructions at Samtel Enclave/Dwarka City and Sahara City/Enclave, G.T. Road, Greater Noida, is annexed herewith and marked as **ANNEXURE A-1**)

3. That third-party rights are continuously being created by the said illegal private contractors/illegal colonizers/developers/private builders/property dealers/real estate agents/land mafia after brisk-selling these illegal properties and luring gullible people into buying such illegal properties and structures. The illegal private contractors/ illegal colonizers/ developers/ private builders/ property dealers/ real estate agents/ land mafia are employing all means and measures and continuously telling the people that 70-80% percent of their properties have already been sold off and several families have started living in such properties and the remaining ones will be sold in another month's time. They are further telling the people that whatever open lands are visible at their sites will be completely occupied in another six months' time and no open land will be visible after that time. As a means of luring people, the illegal private contractors /illegal colonizers /developers /private builders/ property dealers/ real estate agents/ land mafia are further telling the people that they have highly negotiable rates to offer for such properties and that such properties

are authorized and the cheapest in Greater Noida, Noida and Ghaziabad.

4. That the illegal private contractors/illegal colonizers/ developers/ private builders/property dealers/real estate agents/land mafia are laying down RCC concrete roads and erecting electricity poles, among other measures, to lure people at large to buy the illegal and unauthorized properties and structures. Notwithstanding the directions passed by this Hon'ble Tribunal vide Orders, dated: 09.12.2024 and 27.03.2025, the Respondent No. 11, Noida Power Company Ltd. (NPCL) is still aiding and abetting the illegal and unauthorized constructions by constantly providing electric transmission network and electricity connections.
5. That sale deeds of the illegal and unauthorized residential and commercial structures such as Samtel Enclave/Dwarka City at G.T. Road, near Chhapraula in Greater Noida are continuously being executed.

(A True Copy of a recent 12-page registration document of an illegally constructed flat situated at Plot No. 261, Khasra No. 1221, Chhapraula Village, Dadri Tehsil, Greater Noida, is annexed herewith and marked as **ANNEXURE A-2**).

(A True copy of Bhulekh land registration record of Khasra No.1221 (plot of erstwhile Samtel Colour Ltd.), Chhapraula village, Dadri Tehsil, Greater Noida, where the illegal coloniser- Ghaziabad Developers & Builders is developing the unauthorised colony named as Dwarika City, is annexed herewith and marked as **ANNEXURE A-3**)

(A True copy of Bhulekh land registration records of three other illegal projects in Jalpura village in Greater Noida: Krishna Elite Homes (Khasra Nos. 350 & 351, Jalpura), Trinity High-Street (Khasra No. 172, Jalpura) and Tech Vista (Khasra No. 279, Jalpura) showing how the notified villages are being colonised by fly-by-

night builders, is annexed herewith and marked as **ANNEXURE A-4)**

(A True copy of report, dated: 15.03.2026, published in Dainik Jagran newspaper, stating how the registrations of illegal constructions in Hindon and Yamuna River floodplains are being executed is annexed herewith and marked as **ANNEXURE A-5)**).

6. That the Respondent authorities are actively aiding the illegal and unauthorized constructions and are in deep collusion with the land mafia, colonizers/property agents/private builders engaged in such illegal acts.

### **PRAYER**

In light of the above facts and circumstances, it is, most respectfully, prayed that this Hon'ble Tribunal be, graciously, pleased to:

- (i) Constitute a high-powered Joint Committee to look into all the facts and issues raised in the Original Application, all Additional Affidavits and Status Reports referred to in Para 5 as well as in the instant Additional Affidavit;
- (ii) Constitute an empowered Task Force to restrain and crack down on the private contractors/ illegal colonizers/ developers/ private builders/ property dealers/ real estate agents/land mafia carrying out illegal and unauthorized constructions in Greater Noida and Noida; initiate criminal prosecutions against the violators; Establish a permanent monitoring mechanism;
- (iii) Grant the reliefs sought in the Original Application;
- (iv) Direct the Respondents concerned to identify all private contractors/ illegal colonizers/ developers/ private builders/ property dealers/ real estate agents/ land mafia carrying out illegal and unauthorized constructions in Greater Noida and Noida; put the list containing such details on the respective

websites and publish the same in national and local newspapers on regular basis;

- (v) Direct the Respondents concerned to blacklist all the persons and companies after identifying as above;
- (vi) Direct the Respondents concerned to not create any third-party rights in the illegal and unauthorized constructions;
- (vii) Direct the UPPCB not to grant any Consent to Establish and/or Operate to any such constructions/ operation/ activity/ process, which is already underway, under the Water and Air Acts;
- (viii) Pass any other or such further Order(s) or direction(s) as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the present case.

Date: 04.04.2026

Through:



**AKASH VASHISHTHA**  
(Advocate for the Applicant  
490, Lawyers' Chamber Block-II,  
Delhi High Court, New Delhi-110002  
Ph.: 9717006866  
Email: [akashvashishtha.official@gmail.com](mailto:akashvashishtha.official@gmail.com)








GPS Map Camera



Ghaziabad, Uttar Pradesh,  
India 


Jffg+qxj, Ghaziabad, Uttar Pradesh 201009, India  
Lat 28.624339° Long 77.47762°  
Monday, 16/02/2026 03:13 PM GMT +05:30





**DELHI PUBLIC GLOBAL SCHOOL**  
**GREATER NOIDA WEST**  
(Under the aegis of DPGS Foundation)  
**ADMISSIONS**  
**OPEN** | 2026-2027

GPS Map Camera

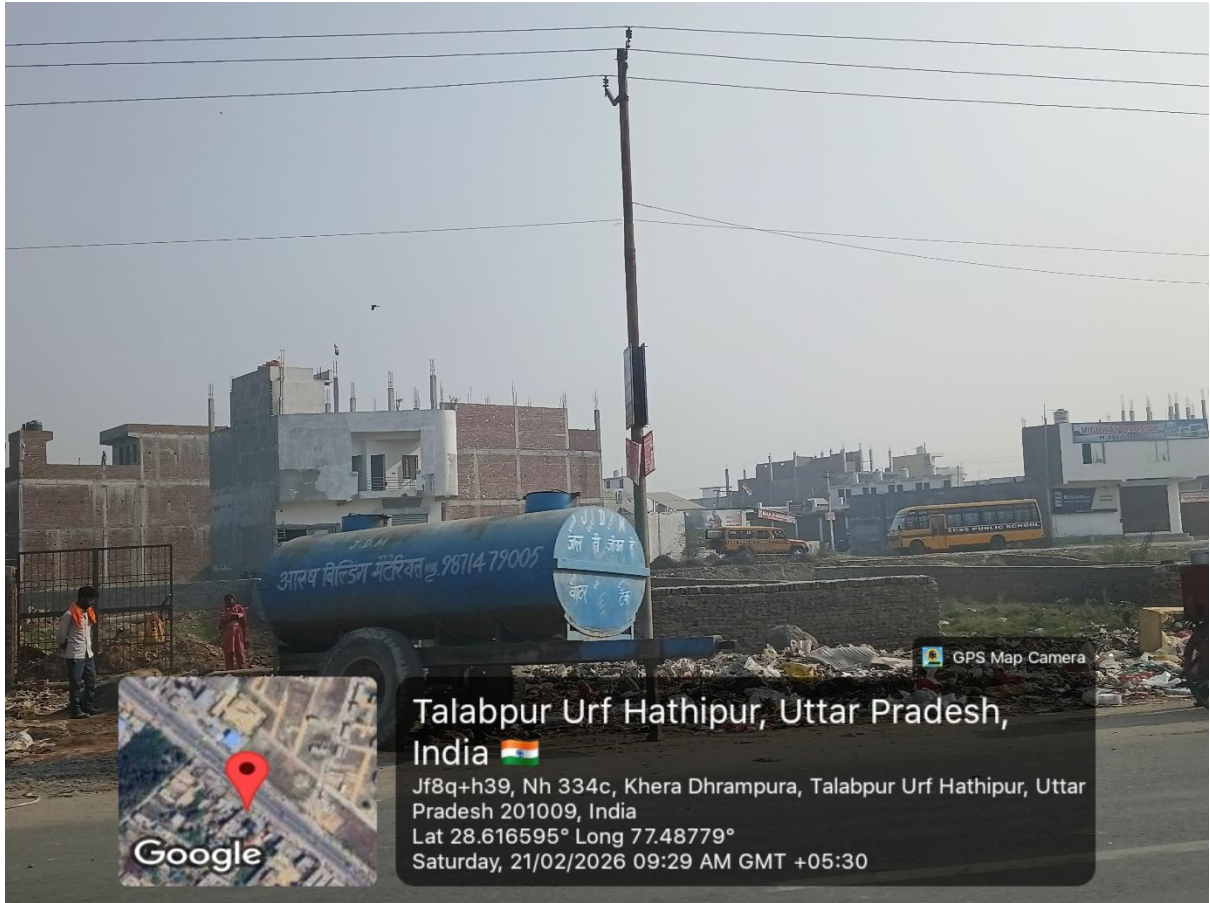
**Ghaziabad, Uttar Pradesh,**  
**India**   
Jffg+qxj, Ghaziabad, Uttar Pradesh 201009, India  
Lat 28.62447° Long 77.477438°  
Monday, 16/02/2026 03:13 PM GMT +05:30

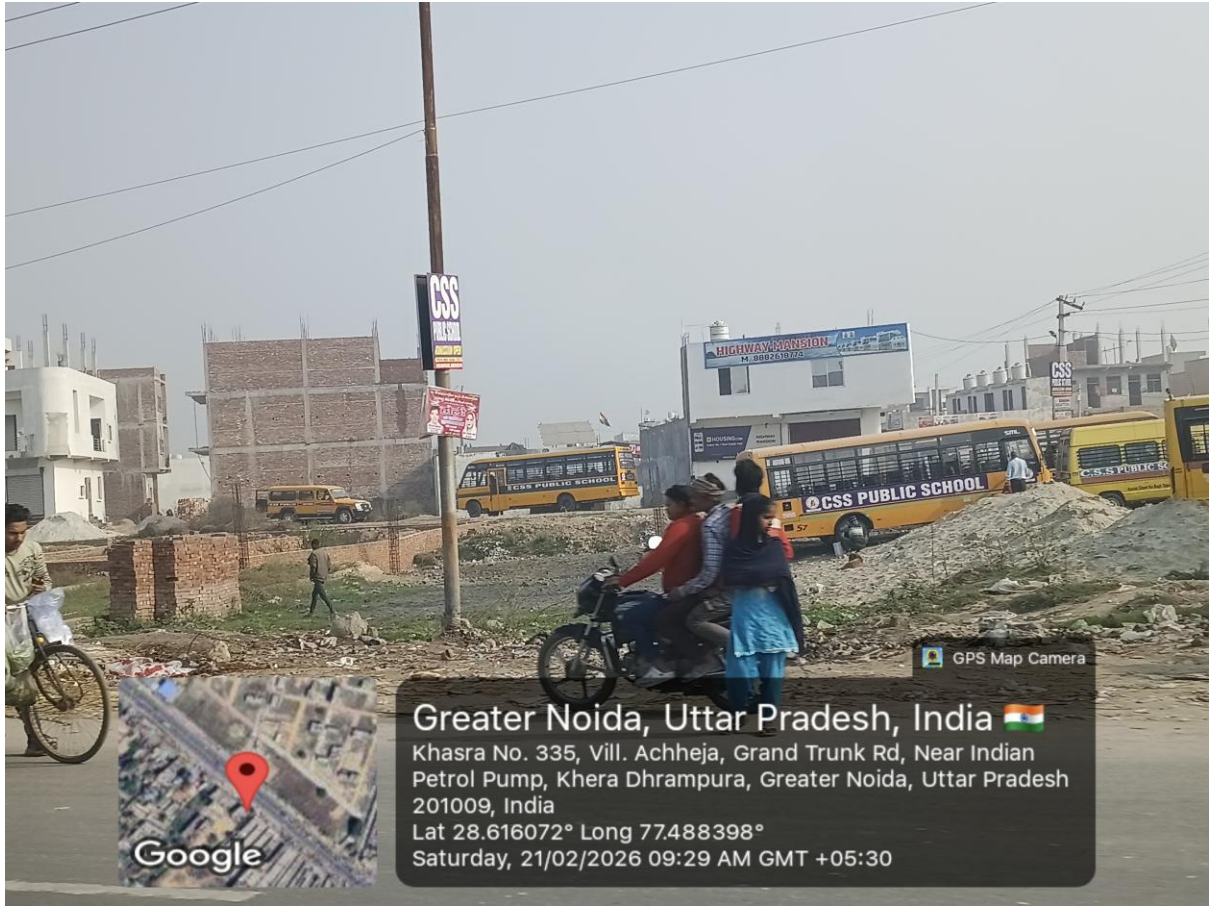












**/TRUE COPY/**

**ANNEXURE A-2**

Following is the true copy of a recent 12-page registration document of an illegally constructed flat located in the unauthorised colony named *Dwarika City*, at Plot No. 261, Khasra No. 1221, Chhapraula Village, Dadri Tehsil, Greater Noida, Gautam Buddha Nagar district. It is being built on erstwhile Samtel Colour Ltd.'s land by Ghaziabad Developers & Builders. This is the most prominent example of how non-compliance of the Hon'ble court's directions is repeatedly being committed by the Uttar Pradesh government, District Magistrate, UPPCB, GNIDA and other concerned public authorities.

Illegal registrations like this are being executed by the District Magistrate of Gautam Buddha Nagar in tandem with SDM of Dadri, Tehsildar of Dadri and Sub-Registrar of Dadri Tehsil, further overtly supported by the CEO of GNIDA and Chairperson of GNIDA.

As proved by the document, this registration on e-stamp paper was executed on June 4, 2025 at 2:14PM in Dadri Tehsil office through Rectified Certificate No. IN-UP73340172859645X (Base Certificate No. IN-UP71362380704083X), which created massive third-party rights in the unauthorised property, violating this Hon'ble Tribunal's blanket prohibition on illegal and unauthorised construction in the entire district and the Supreme Court's nationwide ban on illegal constructions.





KUMAR  
Advocate  
G.B. Nagar  
11862311



KUMAR  
Advocate  
G.B. Nagar  
11862311

2

### विक्रय पत्र

आपसी लेन देन अंकन- 24,00,000/-रु०  
 सर्किल रेट अनुसार बैनामा अंकन- 16,60,000/-रु० ✓  
 स्टाम्प - 1,10,000/-रु०  
 यूनिक कोड- 120225-1221-000012 ✓

>विक्रित प्लैट का सर्किल रेट 20,000/-रु० प्रति वर्ग मीटर की दर से है परन्तु स्टाम्प आज की बाजारू कीमत पर अदा किया गया है।

>विक्रित प्लैट की बाबत अब से पूर्व कोई इकरारनामा महायदा बय नहीं लिखा गया है।

>विक्रय सम्पत्ति किसी भी प्रकार के पट्टे आदि की नहीं है।

>विक्रित प्लैट चार मंजिला भवन ( ग्राउन्ड + तीन मंजिल ) में स्थित है तथा भवन की ऊँचाई 15 मीटर से कम है।

अधिसूचना संख्या टी-1 सं० वि० क० नि० 5-2756/11-500, 1165/2007 लखनऊ दिनांक 30 जून 2008 के अनुसार शेडयूल 1 के अनुसार महिला हेतु स्टाम्प 10 लाख तक की मालियत पर 4 प्रतिशत तथा शेष मालियत पर 5 प्रतिशत अदा किया गया है।

Savitri



सुनीता



गुलशन



3

में कि श्रीमती सविता रानी पत्नी श्री सत्यवीर सिंह निवासी ए-18, अंसल ए पी आई सुशान्त अकुआपोलिस अपोजिट कासिंग रिपब्लिक, गाजियाबाद तहसील व जिला- गाजियाबाद ( फरीक अब्बल) विक्रेता आधार सं०- XXXX XXXX 2934 PAN-ATHPR2517D मो० 9599916885

एवं

श्रीमती सुनीता पत्नी श्री ब्रिजेश कुमार निवासी ग्राम व पोस्ट मोहाना जिला- बुलंदशहर व ब्रिजेश कुमार पुत्र श्री रामवीर सिंह यादव निवासी म०न० 85 नियर जी०टी०रोड ब्लाक-बी, पंचकुला-3 छपरौला तहसील दादरी जिला-गौतमबुद्धनगर (फरीक दोयम) क्रेता मो० 9180204646

आधार सं०- XXXX XXXX 1677 PAN-LLXPS6615Q

आधार सं०- XXXX XXXX 2062 PAN-CWQPK7563N

इस बैनामा के दोनो पक्षों के समस्त उत्तराधिकारी, वैधानिक व न्यायायिक प्रतिनिधिगण एवम स्थानापन भी सम्मिलित समझे जावेंगे।

विवरण सम्पत्ति- फ्लैट नं०- यू०जी०-०२, ( 3BHK ) अपर ग्राउन्ड फ्लोर पर, फ्रंट आरएचएस यूनिट ( बिना छत अधिकार के ) जिसका एरिया 83 वर्ग मीटर जो कि फ्री होल्ड आवासीय प्लॉट सं० 261 लक्ष्मी निवास पर निर्मित भवन, स्थित द्वारिका सिटी-1, ग्राम- छपरौला परगना व तहसील दादरी जिला- गौतमबुद्धनगर के खसरा नं० 1221 में स्थित है, को आवासीय प्रयोजनार्थ विक्रय किया गया है। विक्रेता, फ्लैट

Savitri



सुनीता



9648



उपरोक्त का बजरिये बैनामा दिनांक- 26/12/2023 बही नं0 1 जिल्द सं0 25824 पृ0सं0 201/220 क0सं0 56225 के द्वारा गालिक व काबिज है। उक्त फ्लैट आज तारीख तक हर प्रकार के ऋण, भार, बन्धक आदि से पाक व साफ है यानि कही भी आड, बय, हिबय, महायदा, ऋण आदि से ग्रस्त नहीं है। मुझ विक्रेता ने अपनी शुद्ध बुद्धि से तथा क्रेता उक्त की सहमति अनुसार निम्न शर्तों के अन्तर्गत आज की बाजारू कीमत अंकन- 24,00,000/-रु0 में इसी समय हाथ क्रेता उक्त को बेच दिया तथा कतई विक्रय कर दिया है और समस्त विक्रय धन निम्नलिखित प्राप्त कर लिया है अब कोई लेना देना शेष नहीं रहा है। विक्रित फ्लैट से अब मुझ फरीक अव्वल मय वारिसान का कोई वास्ता शेष नहीं रहा और न ही आईन्दा भविष्य में होगा। विक्रय सम्पत्ति पर मौके पर कब्जा करा दिया है कि वह जिस प्रकार चाहे लाभ उठाये किराये पर दे, विक्रय करे, आज के बाद विक्रित फ्लैट की बाबत हर प्रकार की जिम्मेदारी व जबावदेही क्रेता की रहेगी। दोनों पक्ष निम्न शर्तों का पालन करने के लिए बाध्य रहेगे-

- 1- क्रेता उक्त फ्लैट की कोई भी दीवार को तोडने या परिवर्तन करने का अधिकारी नहीं होगा तथा क्रेता को फ्लैट या भवन की छत पर कोई निर्माण करने का अधिकार नहीं होगा ।
- 2- यह कि क्रेता उक्त फ्लैट में भविष्य में ऐसा कोई भी निर्माण करने या तोड फोड करने का हकदार नहीं होगा जिसके कारणवश भवन, जिसमें उक्त फ्लैट स्थित है, को कोई क्षति पहुंचे ।
- 3- यह कि विक्रित फ्लैट प्रत्येक दीवार सामलात में है ।
- 4- यह कि विक्रित फ्लैट केवल आवासीय प्रयोग हेतु विक्रय किया गया है।
- 5- यह कि क्रेता का विक्रय फ्लैट के अलावा किसी अन्य फ्लैट या फ्लोर से कोई वास्ता सरोकार नहीं होगा ।

Savitri

सुनीता

गुजर



आवेदन सं०: 202500742038760

विक्रय पत्र

बही सं०: 1 रजिस्ट्रेशन सं०: 30490

प्रतिकल- 2400000 स्टम्प शुल्क- 110000 वाजारी मूल्य- 1660000 पंजीकरण शुल्क- 24000 प्रतिलिपिकरण शुल्क- 60 योग- 24000 वर्ष: 2025

श्रीमती सुनीता,  
पत्नी श्री विजेश कुमार  
व्यवसाय अन्य  
नियामी ग्राम व पोस्ट मोहाना जिला-- बुलंदशहर

सुनीता

ने यह लेख्यत्र इस कार्यालय में दिनांक 09/06/2025 एवं 03:57:42 PM बजे  
निबंधन हेतु पेश किया।

रजिस्ट्रेशन अधिकारी के हस्ताक्षर

विकास गौतम  
उप निबंधक :दादरी  
गौतम बुद्ध नगर  
09/06/2025

उमेश मोहन  
निबंधक लिपिक  
09/06/2025

बुलंदशहर जिला

आवेदन सं०: 20250074203971

रजिस्ट्रेशन नं० 30490

वर्ष 2025

बही सं०: 1

निष्पादन लेखपत्र वाद सुनने व समझने मजसुम व पास धनराशि रु प्रलेखानुसार उक्त

विक्रेता: 1

श्रीमती सविता रानी, पत्नी श्री सत्यवीर सिंह  
 निवासी: ए-18 असेल ए पी आर्इ सुशान्त अकुआपोलिस अपोजिट फासिंग रिपब्लिक गाजियाबाद  
 व्यवसाय: अन्य  
 क्रेता: 1

श्रीमती सुनीता, पत्नी श्री प्रिजेश कुमार  
 निवासी: ग्राम द पोस्ट मोहना जिला- बुलंदशहर  
 व्यवसाय: अन्य  
 क्रेता: 2

श्री प्रिजेश कुमार, पुत्र श्री रामवीर सिंह यादव  
 निवासी: मन्ने 85 नियर जी०टी०रोड ब्लाक-बी पंचकुला-3 छपराीला तहसील दादरी जिला  
 गौतमबुद्धनगर  
 व्यवसाय: अन्य

ने निष्पादन स्वीकार किया। जिनकी पहचान  
 पहचानकर्ता: 1

श्री हेमंत यादव, पुत्र श्री दिनेश यादव  
 निवासी: 101 शिवपुरी गाजियाबाद  
 व्यवसाय: अन्य  
 पहचानकर्ता: 2

श्रीमती पिंकी, पत्नी श्री मनोज  
 निवासी: मन्ने 105 शिवपुरी 3 विजयनगर गाजियाबाद  
 व्यवसाय: अन्य

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

विकास गौतम  
 उप निबंधक: दादरी  
 गौतम बुद्ध नगर  
 09/06/2025

उमेश मोहन  
 निबंधक लिपिक गौतम बुद्ध नगर  
 09/06/2025

ने की। प्रत्येक मद्र साक्षियों के निशान अंगूठे नियमानुसार लिए गए हैं।  
 टिप्पणी:

5

- 6- यह कि विक्रय फ्लैट की बिल्डिंग में गैलरी व जीना बने हैं जिसका प्रयोग क्रेता द्वारा कॉमन रूप से किया जायेगा तथा कॉमन जगह में क्रेता किसी भी प्रकार का सामान या गमला आदि रखकर कोई अवरोध किसी अन्य के लिए पैदा नहीं करेगा।
- 7- यह कि बिल्डिंग में जो भी कॉमन स्पेस जैसे टेरिस, व अन्दर की रंगाई, पुताई, समरसिवल पम्प, सीवर पम्प आदि का मॅन्टेनेन्स व चौकीदार, बिजली व्यवस्था जैसे जनरेटर या बिजली कनेक्शन आदि पर भविष्य में आने वाले किसी भी सार्वजनिक खर्च को द्वितीय पक्ष अपने अनुपात के अनुसार अन्य फ्लैट मालिकों के साथ मिलकर स्वयं वहन करेगा।
- 8- यह कि क्रेता किसी भी कारण से फ्लैट की कीमत व निर्माण से सम्बन्धित किसी भी प्रकार के मुआवजे की मांग नहीं करेगा, जिस पर क्रेता सहमत है।
- 9- यह कि उपरोक्त फ्लैट की बिल्डिंग पर भविष्य में किसी भी प्रकार की कोई क्षति प्राकृति आपदा या किसी अन्य कारण वश होती है तो क्रेता को उपरोक्त फ्लैट की भूमि पर अन्य क्रेता मालिकों के साथ अपने फ्लैट के सुपर एरिया के अनुपात में कॉमन अविभाजित भूस्वामित्व का अधिकार मिल जायेगा।
- 10- यह कि क्रेता को आज के बाद उपरोक्त फ्लैट को हस्तान्तरण आदि करने का पूर्ण अधिकार होगा, यदि फरीक दायम/क्रेता भविष्य में उक्त फ्लैट को किसी अन्य व्यक्ति को विक्रय करेगा तो उसका क्रेता भी इन शर्तों का पालन करेगा।

Savitri



सुनीता



Savitri



6

विवरण विक्रय धन अंकन- 24,00,000/-रु0 अदायगी-

रूपये-	चैक सं0	दिनांक-	बैंक का नाम व शाखा
24,00,000/-	406698	03/06/2025	एच.डी.एफ.सी. बैंक जारीकर्ता बजाज हाउसिंग फाईनेन्स लि0 द्वारा होम लोन के रुप में जारी किया गया है।

विक्रेता व क्रेता ने बैनामा की उक्त शर्तों को पढकर/सुनकर समझ लिया है व पूर्ण सन्तुष्टि कर ली है। मसौदाकर्ता ने मौका मुआयना नहीं किया है केवल गवाहों के कथन पर ही फोटो सत्यापित किये हैं। विक्रय फ्लैट का बैनामा विक्रेता व क्रेता के वर्णानुसार लिखा गया है, अधिवक्ता/बैनामा लेखक का अपना कोई कथन नहीं है विक्रेता व क्रेता ने पढ कर सुनकर व समझकर बैनामे पर हस्ताक्षर किये हैं।

विक्रय फ्लैट की सीमाएँ-

- पूरब - यूनिट नं0 यू0जी0 01/अन्य सम्पत्ति  
 पश्चिम- अन्य सम्पत्ति  
 उत्तर - रास्ता 25 फुट चौडा  
 दक्षिण - बैंक साईट फ्लैट / रास्ता 25 फुट चौडा

Savitri

सुनीला

विक्रेता



6

अनिवार्य प्रारूप

- (क) गाटा सं० 1221 ग्राम- छपरौला तहसील दादरी जिला- गौतमबुद्धनगर  
 (ख) विनियमित क्षेत्र/विकास क्षेत्र में सम्मिलित होने की दशा में सम्बन्धित विनियमित क्षेत्र/विकास क्षेत्र का नाम एन० ए०  
 (ग) सम्बन्धित भूमि का गाटा सं० का महायोजना में प्रस्तावित भू-उपयोग पार्क, खुले स्थल, हिरत पट्टिका, कीडा स्थल तथा महा योजना मार्ग होने की दशा में भू-उपयोग आवासीय प्लैट  
 (घ) उक्त प्रस्तर-ग में उल्लेखित भू-उपयोग के विरुद्ध निर्माण किये जाने की दशा में ध्वस्तीकरण सहित समस्त विधिक कार्यवाही हेतु क्रेता दायी होगा।

सीमाएं विक्रित प्लाट -

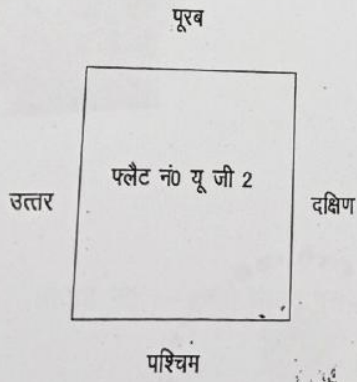
पूरब - यूनिट नं० यू जी 1/अन्य सम्पत्ति  
 उत्तर - रास्ता 25 फुट चौडा

पश्चिम- अन्य सम्पत्ति

दक्षिण - बैंक साईड प्लैट/रास्ता 25 फुट चौडा

सम्पत्ति का मानचित्र

सम्पत्ति का जी पी एस फोटो



ह० प्रथम पक्ष

ह० द्वितीय पक्ष

Savitri


सुनीता

गुणेश



7  
अतः यह विक्रय पत्र लिख दिया गया है कि सनद रहे और समय पर काम आवे । इति

Savitri  


शुनीता  



गवाह नं० 1- हेमंत यादव पुत्र श्री दिनेश यादव निवासी 101 शिवपुरी गाजियाबाद

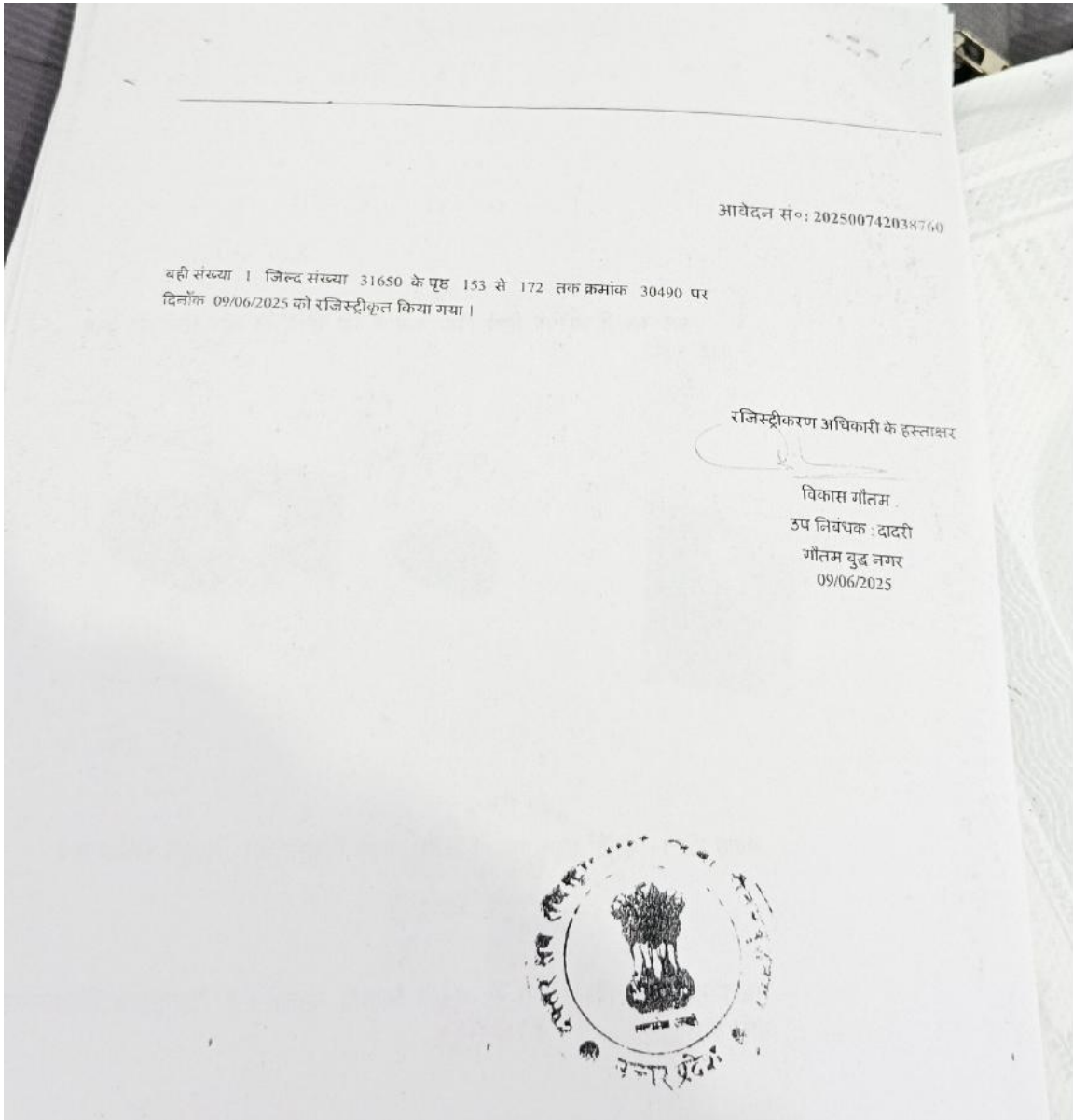
Hemant Yadav

गवाह नं० 2 - पिकी पत्नी श्री मनोज निवासी म०नं० 105 शिवपुरी 3 विजयनगर  
गाजियाबाद , पिकी

तहरीर दिनांक- 03/06/2025 मसौदाकर्ता- राजकुमार एडवोकाट गौतमबुद्धनगर

RAJKUMAR  
Advocate  
No. 10/4283/2005  
G.B. Nagar  
911857311






The above-mentioned registration document clearly shows that neither has GNIDA sent any notice to the stakeholders under Section-10 of Uttar Pradesh Industrial Area Development Act 1976 for demolishing this illegal construction, nor has it blocked new registrations on Khasra No. 1221 of Chhapraula village, Greater Noida. These illegal and clandestine acts are being carried out despite the fact that the colonizer is a party in the present case. Moreover, NPCL is actively providing electricity connections to this unauthorised project.

## ANNEXURE A-3

Following is true copy of bhulekh land registration record of Khasra No.1221 (plot of erstwhile Samtel Colour Ltd.), Chhapraula village, Dadri Tehsil, Greater Noida, where the illegal coloniser- Ghaziabad Developers & Builders is developing the unauthorised colony named as Dwarika City. Rampant third-party rights are being generated by illegally registering the flats and shops, violating this Hon'ble Tribunal's orders. The land records show that the entire plot area of the project is 1.6700 hectares which is equal to 16700 square meters. But no CTE and CTO have been issued to the project by GNIDA. It is an agricultural / kisaan abaadi plot. Moreover, the GNIDA hasn't yet issued demolition notices under Section 10 of Uttar Pradesh Industrial Area Development Act 1976 to the stakeholders in the illegal project.

 <b>भूलेख - खलौनी</b> <b>राजस्व परिषद, उत्तर प्रदेश</b>								
ग्राम कोड : 120225		फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028)			खाता संख्या : 00691			
श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।								
खसरा/ गाटा संख्या	खातेदार का विवरण	खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	
नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	वर्ष	गाटा (पूनीक कोड)	गाटे का कुल क्षेत्रफल(हे०)	हिस्से में	क्षेत्रफल में(हे०)	खातेदार द्वारा देय भू-राजस्व	
1221	1) मै.समतल कलर लि.रजिस्टर्ड /./. 2) आफिस 50-51कम्प्यूनिटी सेन्टर /./. 3) न्यू फ्रेन्ड्स कालोनी डायरेक्टर /./. 4) द्वारा कुलदीप लूथरा /./ आर.5/47राजनगर गाजियाबाद	पू1406फ	1221 (1202251221000012)	1.6700			80.40	
कुल गाटे : एक		कुल क्षेत्रफल : एक दशमलव छह सात शून्य शून्य (हेक्टेयर)			कुल भू-राजस्व : आठ शून्य दशमलव चार शून्य रुपये			

Above given is the bhulekh land registration record of Khasra-1221, Chhapraula Village, Dadri Tehsil, Greater Noida. As per UPPCB regulations, the project requires CTE and CTO as the built-up area of the illegal construction covers the entire plot area of 16700 square meters.

## ANNEXURE A-4

Following are the true copies (colly) of bhulekh land registration records of three other illegal projects in Jalpura village in Greater Noida: Krishna Elite Homes (Khasra Nos. 350 & 351, Jalpura), Trinity High-Street (Khasra No. 172, Jalpura) and Tech Vista (Khasra No. 279, Jalpura) which shows how the notified villages are being colonised by fly-by-night builders.

3/30/26, 3:07 PM

Court Order Print



न्यायालय :- नायब तहसीलदार,दक्षिणी  
मण्डल :मेरठ , जनपद :गौतम बुद्ध नगर , तहसील :दादरी  
कम्प्यूटरीकृत वाद संख्या:- T202411270200068  
वाद संख्या:- 68/2024  
सोरिल बिल्डकोन बनाम नरेश कुमार  
उत्तर प्रदेश राजस्व संहिता - 2006 , अंतर्गत धारा:- 34  
" अंतिम आदेश "  
आदेश तिथि:- 01/05/2024

ग्राम- जलपुरा परगना दादरी तहसील दादरी जनपद गौतमबुद्धनगर  
कार्यालय आख्या:-

प्रस्तुत वाद वादी द्वारा प्रस्तुत नामांतरण प्रार्थना पत्र के आधार पर दर्ज किया गया। वाद दर्ज करनेके पश्चात नियमानुसार इशतहार जारी किया गया जो वाद तामील पत्रावली संलग्न है। पत्रावली में कोई आपत्ति प्राप्त नहीं हुई पत्रावली में उद्धरण खतौनी प्रस्तुत की गई। वादी द्वारा अपना साक्ष्य पूर्ण किया गया। वादी द्वारा बेनामों की पुष्टि बेनामा की मूल प्रति का उत्तर प्रदेश राजस्व संहिता 2006 एवं उ0प्र0 राजस्वसंहिता नियमावली 2016 के उपबन्धों के उल्लंघन ना होने का शपथ पत्र प्रस्तुत किया गया। उपरोक्त वाद से उ0प्र0 राजस्व संहिता नियमावली 2006 की धारा-89,90,91,93,94,95,96,97,98 व 99 के उपबन्धों का उल्लंघन नहीं होता है। क्षेत्रीय लेखपाल की आख्या प्राप्त की गई। क्षेत्रीय लेखपाल की आख्या में कहा गया है कि विक्रित भूमि भू-दान, पटटे, ग्रामसभा अथवा सीलिंग की भूमि नहीं है। क्रेता का मौके पर कब्जा है। विक्रेता अनुसूचित जाति का सदस्य नहीं है। विक्रेता द्वारा विक्रित की गई भूमि बन्धक नहीं है। पत्रावली का अवलोकन किया गया पत्रावली में उपलब्ध साक्ष्यों से बेनामा की पुष्टि होती है। वाद निर्विवाद है। वादी के पक्ष में नामान्तरण किये जाने में कोई विधिक बाधा नहीं है।

रा0 नि0 (का0)  
दादरी

आदेश

ग्राम, जलपुरा पर0 दादरी तहसील दादरी जिला गौतमबुद्धनगर में खाता संख्या-45 के गाटा संख्या279 क्षेत्रफल 0.9560 है0 में से रकबा 0.0084 है0 भू-राजस्व परतानुसार भूमि से विक्रेता नरेश कुमार पुत्र श्रीजगपाल सिंह निवासी गढी सूरजमल पो0 खण्डेहा थाना टप्पल तहसील खैर जिला अलीगढ उ0प्र0 का नामखारिज करके क्रेता सोरिल बिल्डकोन प्रा0 लि0 रजि0 पता हबीबपुर ग्रेटर नोएडा जिला गौतमबुद्धनगर द्वारा डायरेक्टर जितेन्द्र कुमार पुत्र श्री सुरेश चन्द निवासी ग्राम हबीबपुर पो0 कुलेसरा गौतमबुद्धनगर के नामबजरिये पंजीकृत बेनामा दिनांक 17-11-2023 के अनुसार दर्ज हो। पत्रावली बाद अमलदरामद अभिलेखागारसंचित हो।

दिनांक:-  
नायब तहसीलदार (दक्षिणी)  
दादरी, गौतमबुद्धनगर

**Disclaimer :**

उपरोक्त सूचना मात्र सूचनार्थ है तथा राजस्व न्यायालय कम्प्यूटरीकृत प्रबन्धन प्रणाली (RCCMS) में उपलब्ध अद्यतन सूचना पर आधारित है , इस सूचना की कोई विधिक मान्यता नहीं होगी। वास्तविक सूचना की पुष्टि सम्बंधित न्यायलय / न्यायालयों की पत्रावली / पत्रावलियों से की जा सकती है।"

भूलेख - खतौनी राजस्व परिषद, उत्तर प्रदेश								
जनपद : गौतम बुद्ध नगर ग्राम कोड : 120141			तहसील : दादरी फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028)			ग्राम : जलपुरा खाता संख्या : 00045		
श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।								
खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
279	1) कमला देवी / हरी चन्द / अंगमपुर फरीदाबाद हरियाणा 2) मनोज कुमार / राधेश्याम / ग्राम हबीबपुर 3) मालती / राकेश / म.नं.-123 मस्जिद मोठ विलेज नई दिल्ली-49 4) अराधना चौधरी / मनोज कुमार चौधरी /		पू1400फ	279 (1201410279000012)	0.9560			32.45

Above given is the bhulekh land registration record of Khasra-279, Jalpura Village, Dadri Tehsil, Greater Noida. The illegal residential project- Tech Vista is coming up on the agricultural / kisaan abaadi plot. The land records show that the entire plot area of the project is 0.9560 hectares which is equal to 9560 square meters. But no CTE and CTO have been issued to the project by GNIDA. Moreover, the GNIDA hasn't yet issued demolition notices under Section 10 of Uttar Pradesh Industrial Area Development Act 1976 to the stakeholders in the illegal project.


The builder is "Propfolio", a coloniser which has built dozens of such illegal low rise residential societies all across Greater Noida. Website is <https://www.propfolio.in> Flats are being registered on e-stamp paper at Dadri Tehsil Office in Greater Noida. As per UPPCB regulations, the project requires CTE and CTO as the built-up area of the illegal construction covers the entire plot area of 9560 square meters.

भूलेख - खतौनी राजस्व परिषद, उत्तर प्रदेश								
जनपद : गौतम बुद्ध नगर ग्राम कोड : 120141			तहसील : दादरी फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028)			ग्राम : जलपुरा खाता संख्या : 00372		
श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरों के अधिकार में हो।								
खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
172	1) प्रियंका / विरेन्द्र सिंह / वीरेन्द्रोस हॉस्टल 2 सी / 5 नालेज पार्क 3 ग्रेटर नोएडा तुगलपुरजिला गौतमबुद्धनगर उत्तर प्रदेश 2) बीरेन्द्र सिंह / स्व. पी.पी.सिंह / नि.ग्राम 3) सुधा शर्मा / रामवीर / नि. हल्दौनी 4) स्टीट एवेन्यू प्लानर्स एल एल पी द्वारा अधिकृत / नरेश कुमार पुत्र श्री राजवीर सिंह / फ्लैट नं० 8102 एटीएम ग्रीन परादियो	1) राजस्व न्यायालय (नायब तहसीलदार) / T202511270237542 / 27-09-2025 / विक्रय 2) राजस्व न्यायालय (नायब तहसीलदार) / T202511270237537 / 27-09-2025 / विक्रय 3) राजस्व न्यायालय (नायब	पू1400फ	172 (1201410172000012)	0.6200	1) 2) 3) 4) 5)	1) 0.1852 2) 0.3124 3) 0.0176 4) 0.0418 5) 0.0630	16.50

Above given is the bhulekh land registration record of Khasra-172, Jalpura Village, Dadri Tehsil, Greater Noida. The illegal residential project- Trinity High-Street is coming up on the agricultural / kisaan abaadi plot. The land records show that the entire plot area of the project is 0.6200 hectares which is equal to 6200 square meters. But no CTE and CTO have been issued to the project by GNIDA. Moreover, the GNIDA hasn't yet issued demolition notices under Section 10 of Uttar Pradesh Industrial Area Development Act 1976 to the stakeholders in the illegal project.

The three illegal builders are “Trinity Ventures” based in Bistrakh Jalalpur village, Street Avenues Planners LLP (LLPIN No. ACH 0745) and City Plot Bazaar LLP (LLPIN No. AAG-6535). The three directors of Trinity Ventures are Mr. Sohit Suman, Mr. Sumit Suman, and Mr. Ayush Narain, supported by Vice President of Sales- Miss. Kavya Sharma and Customer Relations Manager- Mrs. Asha Tomar.

NPCL is now providing the project with electricity meters and multiple transformer connections. Flat registrations on e-stamp paper are being carried out at Dadri Tehsil Office in Greater Noida. As per UPPCB regulations, the project requires CTE and CTO as the built-up area of the illegal construction covers the entire plot area of 6200 square meters.

 <b>भूलेख - खतौनी</b> <b>राजस्व परिषद, उत्तर प्रदेश</b>								
जनपद : गौतम बुद्ध नगर			तहसील : दादरी			ग्राम : जलपुरा		
ग्राम कोड : 120141			फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028)			खाता संख्या : 00297		
श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।								
खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (पूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
350	1) लिखीराम / गंगाराम / नि. ग्राम 2) कन्हैया / वेदराम / नि.ग्राम 3) जसवन्त / वेदराम / नि.ग्राम 4) लेखराज / वेदराम / नि.ग्राम 5) सरूपी / स्व.वेदराम / नि.ग्राम 6) वीरवती / चन्द्रपाल / नंगला कासी पो.		पू1400फ	350 (1201410350000012)	1.1490			37.00

Above given is the bhulekh land registration record of Khasra-350, Jalpura Village, Dadri Tehsil, Greater Noida. The illegal residential project- Krishna Elite Homes is coming up on the agricultural / kisaan abaadi plot. The land records show that the entire plot area of the project is 1.1490 hectares which is equal to 11490 square meters. But no EC, CTE and CTO and have been issued to the project by GNIDA. Moreover, GNIDA hasn't yet issued demolition notices under Section 10 of Uttar Pradesh Industrial Area Development Act 1976 to the stakeholders in the illegal project. NPCL is desperately issuing permanent electricity connections with multiple transformers and meters in the illegal residential society. Builder is Gaurik Green Homes Pvt. Ltd. (Company Identification Number: U45400UP2021PTC152404) owned by Mr. Subodh Bhati, Mr. Debraj Bhusal and Mr. Amit Kumar. Registration of the flats on e-stamp paper is now ongoing at Dadri Tehsil Office in Greater Noida.

As per UPPCB regulations, the project requires EC, CTE and CTO as the built-up area of the illegal construction (Khasra-350 and Khasra-351) covers the entire plot area of 24490 square meters.



भूलेख - खलौनी  
राजस्व परिषद, उत्तर प्रदेश

जनपद : गौतम बुद्ध नगर  
ग्राम कोड : 120141

तहसील : दादरी  
फसली वर्ष : 1430-1435 (01 जुलाई, 2022 से 30 जून, 2028)

ग्राम : जलपुरा  
खाता संख्या : 00268

श्रेणी : 1-क/भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।								
खातेदार का विवरण		खातेदारी प्रारम्भ होने का विवरण		भूमि का विवरण		खातेदार का अंश		
खसरा/गाटा संख्या	(2) नाम/पिता-पति-संरक्षक-प्रबंधक का नाम / जाति कोड / आधार नं० (अन्तिम चार अंक) अथवा पैन नं० (6-9 स्थान के अंक) / पता / जन्मतिथि (अवयस्क हेतु)	(3) न्यायालय का नाम / कम्प्यूटरीकृत वाद संख्या अथवा आदेश संख्या / आदेश का दिनांक / जोत का आधार	(4) वर्ष	(5) गाटा (यूनीक कोड)	(6) गाटे का कुल क्षेत्रफल(हे०)	(7) हिस्से में	(8) क्षेत्रफल में(हे०)	(9) खातेदार द्वारा देय भू-राजस्व
351	1) अभिषेक चौधरी / रविंदर पाल सिंह / ए 24 रामपुरी सूर्य नगर चन्द्र नगर तहसील व जिला गाजियाबाद 2) कार्तिक गुप्ता / अजय कुमार गुप्ता / प्लॉट न० 122 द्वितीय तल निति खण्ड 2 शिप्रासन सिटी इन्दिरापुरम गाजियाबाद उत्तर प्रदेश 201014 3) दीर्घ गुप्ता / अजय कुमार गुप्ता / प्लॉट न० 122 द्वितीय तल निति खण्ड 2	1) ऑनलाइन उत्तराधिकार / 20231114100742001406 / 17-06-2023 / वरासत 2) राजस्व न्यायालय (नायब तहसीलदार) / T202411270239572 / 23-12-2024 / विक्रय 3) राजस्व न्यायालय (नायब तहसीलदार) /	पू1400फ	351 (1201410351000012)	1.3000	1) - 2) - 3) - 4) - 5) - 6) -	1) 0.0502 2) 0.0125 3) 0.0126 4) 0.0376 5) 0.0349 6) 0.0251	35.40

Above given is the bhulekh land registration record of Khasra-351, Jalpura Village, Dadri Tehsil, Greater Noida. The illegal residential project- Krishna Elite Homes is coming up on the agricultural / kisaan abaadi plot. The land records show that the entire plot area of the project is 1.3000 hectares which is equal to 13000 square meters. But no EC, CTE and CTO have been issued to the project by GNIDA. Moreover, GNIDA hasn't yet issued demolition notices under Section-10 of Uttar Pradesh Industrial Area Development Act-1976 to the stakeholders in the illegal project. NPCL is desperately issuing permanent electricity connections with multiple transformers and meters in the illegal residential society. Builder is Gaurik Green Homes Pvt. Ltd. (Company Identification Number: U45400UP2021PTC152404) owned by Mr. Subodh Bhati, Mr. Debraj Bhusal and Mr. Amit Kumar. Registration of the flats on e-stamp paper is now ongoing at Dadri Tehsil Office in Greater Noida. As per UPPCB regulations, the project requires EC, CTE and CTO as the built-up area of the illegal construction (Khasra-350 and Khasra-351 combined) covers the entire plot area of 24490 square meters.

The above-mentioned illegal project- "Krishna Elite Homes" in Jalpura village of Greater Noida, has a total built-up area of 24490 square meters which include Khasra Nos. 350 and 351 as per Uttar Pradesh government's Bhulekh records.

Hence, this project is grossly violating environmental laws and UPPCB regulations without having any EC, CTE and CTO.

## ANNEXURE A-5

Following is the true copy of a report, dated: 15.03.2026, published in Dainik Jagran newspaper exposing how the registrations of illegal constructions in Hindon and Yamuna River floodplains are being executed.

## 2500 लोगों ने रजिस्ट्री कराते वक्त लगाए गलत पैन कार्ड

प्रवैद सिंह सिकरवार • जागरण

नोएडा: गौतमबुद्ध नगर के निबंधन विभाग में आयकर की जांच में कई कमियां उजागर हुई हैं। बीते चार वर्षों में एक हजार से अधिक पैन कार्ड गलत टाइपिंग और अन्य त्रुटियों की वजह से गलत फोड हुए। 2500 से अधिक लोगों ने रजिस्ट्री कराते वक्त गलत पैन कार्ड लगाए। यह कार्य एजेंट और बैनामा लेखकों ने गांव की भूमि और जीपीए (जनरल पावर आफ अटॉर्नी) में किए। रजिस्ट्री के वक्त खसरे की दूसरी जगह रजिस्ट्री हुई। इस रजिस्ट्री में गलत पैन कार्ड लगाया गया। यह पैन कार्ड गलत थे या किसी और व्यक्ति के नाम से थे। आयकर विभाग की जांच में गौतमबुद्ध नगर के रजिस्ट्री विभाग में बड़ी गड़बड़ियां सामने आई हैं।



सेक्टर-33 स्थित निबंधन कार्यालय • जागरण आर्कडिज

सेक्टर-33 स्थित सब रजिस्ट्रार कार्ड का रिकार्ड खंगाला गया। इस कार्यालय शनिवार को भी खुला। आयकर की जांच के बाद यहाँ गलत फोड हुए पैन कार्ड को सही से फीडिंग करना और रजिस्ट्री में गलत लगे पैन

अरबों की कीमती जमीन लोगों को बेची गई। यहाँ हुई रजिस्ट्रियों में गलत या फर्जी पैन कार्ड का उपयोग हुआ। बीते चार वर्षों में ऐसे हजारों मामले दर्ज हुए। निबंधन विभाग के पैन कार्ड की जांच का कोई एक्सेस नहीं होने से यह गड़बड़ियां पकड़ी नहीं जा सकीं। निबंधन विभाग वर्ष में दो बार स्टेटमेंट आफ फाइनेंसियल ट्रॉजेंक्सन (एसएफटी) जमा करता है। आयकर विभाग ने मामले को गंभीरता से लिया तो मामला 3035 करोड़ से अधिक के गलत लेन देन के मामले में फंस गया। आयकर की टीम मामले में जांच कर रही है।

**पैन कार्ड की जांच का नहीं था कोई एक्सेस:** निबंधन विभाग के पास पैन कार्ड की जांच का एक्सेस नहीं था। छह माह पूर्व यह एक्सेस मिला तो रजिस्ट्री के वक्त पैन कार्ड की जांच

टाइपिंग की गलती से फोड हुए पैन कार्ड को ठीक से दोबारा

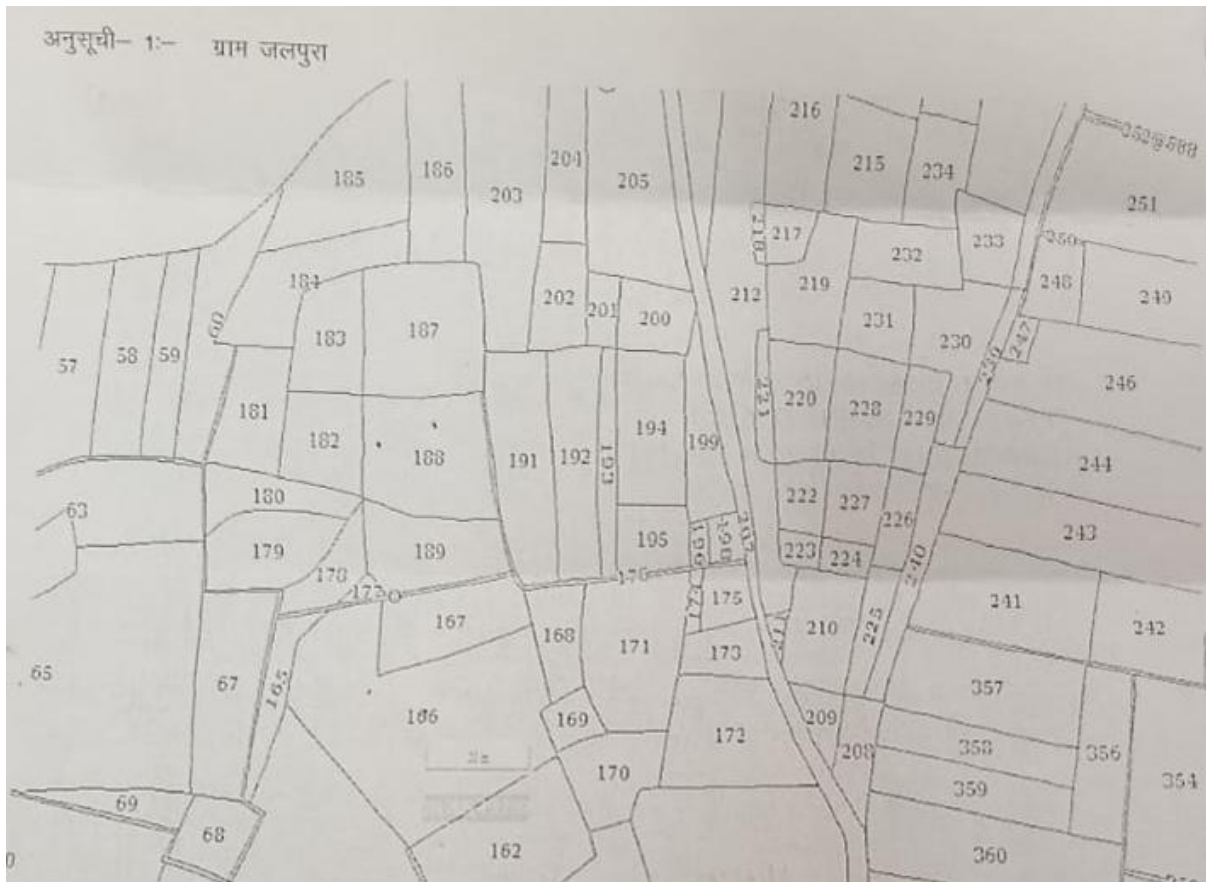


अपलोड किया जा रहा है। जिन लोगों ने रजिस्ट्री में गलत पैन नंबर दिया उसके लिए फाइलें देख रहे हैं। आयकर विभाग को लोगों के नाम और उनसे जुड़ी सभी जानकारी दे दी जाएगी। आयकर टीम नोटिस जारी कर रिकवरी कर सकती है। छह माह पूर्व निबंधन विभाग को पैन कार्ड जांचने का एक्सेस मिला है। -**अरुण कुमार शर्मा**, एआइजी-1, गौतमबुद्ध नगर

की जाने लगी है। इससे पहले रजिस्ट्री कराने वाले लोग खुद पैन नंबर भरते थे। बिना जांच के यह रजिस्ट्री के वक्त फोड होता था।

The above-mentioned report exposes how the registration department officials of the state government used fake PAN cards for registering illegally constructed properties. This has led to a massive uptick in illegal registrations of unauthorised encroachments in Hindon river floodplains. During registrations, one copy of the registration document handed to the buyer of the land mentions that the plot is located in river floodplains, whereas another copy retained by the registration department in its records shows the same plot earmarked as kisaan abaadi land.

The District Magistrate is enabling such illegal registrations. This is a massive fraud being deliberately orchestrated for encroaching upon river floodplains lands in entire Gautam Buddha Nagar district. "Power of attorney" is also being used for illegal transfer of such properties, totally violating Hon'ble Supreme Court's orders.



Above mentioned is the detailed Khasra (plots) map of Jalpura village in Greater Noida West officially published by the GNIDA. Khasra No. 172 is occupied by the illegally constructed Trinity High-Street residential cum commercial project, whereas Khasra Nos. 350 and 351 are occupied by the unauthorised Krishna Elite Homes residential cum commercial project. GNIDA is yet to take any action.



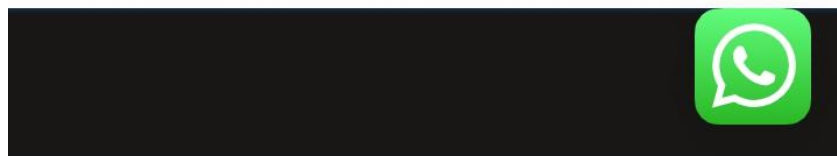
Advertisement flyers like shown above are being randomly sent via WhatsApp and email to gullible people by the illegal builder and coloniser named Prop folio (Company Identification Number: U70109DL2014PTC271769). The flyers are overtly advertising illegally constructed projects in Noida and Greater Noida and are trying to entrap the potential buyers in the name of Diwali offers and Property Utsav's. Such flyers are also prominently displayed on the coloniser's website [www.propfolio.in](http://www.propfolio.in)



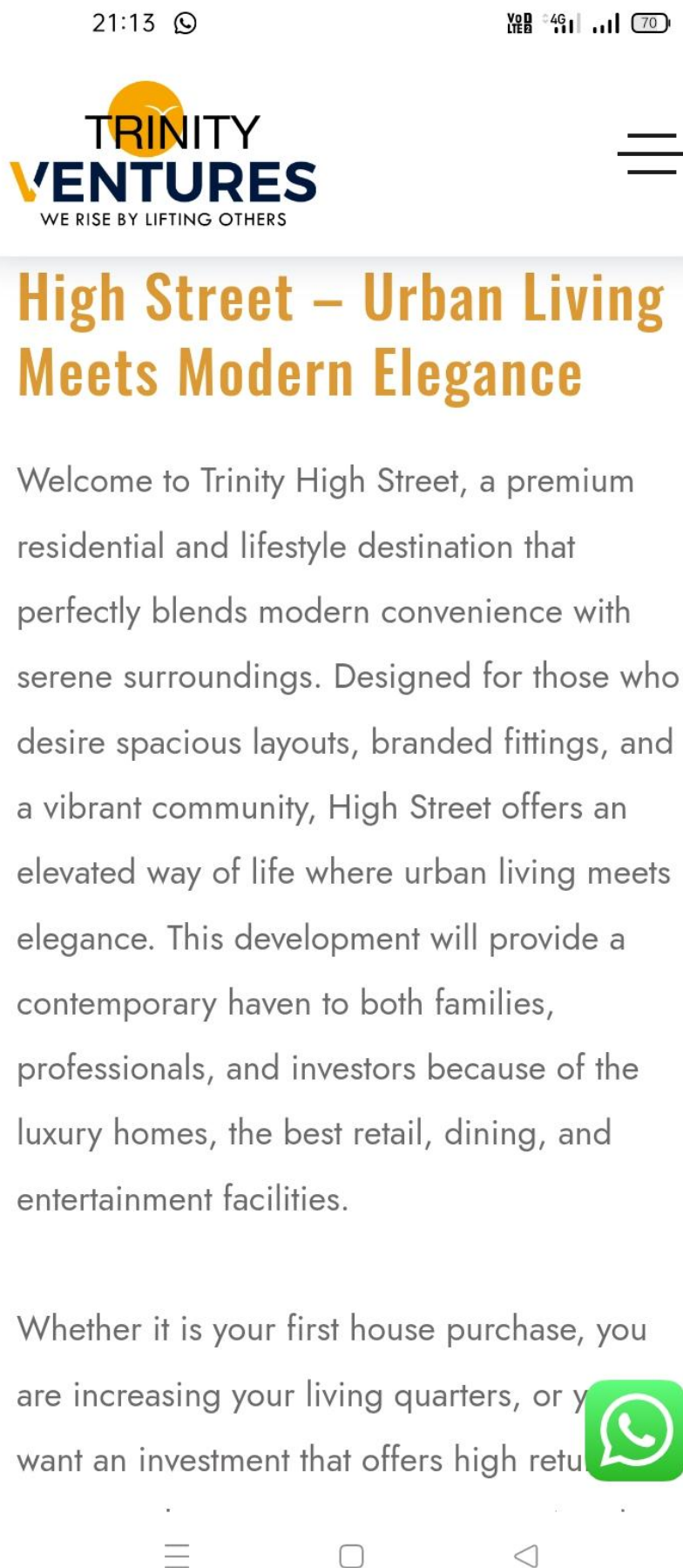
Screengrab from the website of Trinity Ventures [www.trinityventures.co.in](http://www.trinityventures.co.in) . This land mafia is solely responsible for usurping large swathes of agricultural land as well as kisaan abaadi plots in Greater Noida's villages and building dozens of illegal structures, selling them to gullible buyers and thereby making huge sums of illicit money. The three directors of Trinity Ventures are Mr. Sohiti Suman, Mr. Sumit Suman, and Mr. Ayush Narain, supported by Vice President of Sales- Miss. Kavya Sharma and Customer Relations Manager- Mrs. Asha Tomar.

21:12

VoB 4G 71



Screengrab from the website of Trinity Ventures [www.trinityventures.co.in](http://www.trinityventures.co.in) . This land mafia is solely responsible for usurping large swathes of agricultural land as well as kisaan abaadi plots in Greater Noida's villages and building dozens of illegal structures, selling them to gullible buyers and thereby making huge sums of illicit money. In the above screengrab, the company is publicising its illegal Trinity High-Street project located at Khasra No.172 in Jalpura village of Greater Noida for selling it to gullible buyers.



Screengrab from the website of Trinity Ventures [www.trinityventures.co.in](http://www.trinityventures.co.in). This land mafia is solely responsible for usurping large swathes of agricultural land as well as kisaan abaadi plots in Greater Noida's villages and building dozens of illegal structures, selling them to gullible buyers and thereby making huge sums of illicit money. In the above screengrab, the company is publicising its illegal Trinity High-Street project located at Khasra No.172 in Jalpura village of Greater Noida for selling it to gullible buyers.

Several illegal colonisers in Noida and Greater Noida's notified villages claim that their building plans are passed by the Zila Panchayat office located at Surajpur in Greater Noida. But, as per the provisions of Uttar Pradesh Industrial Area Development Act, 1976, only the Noida and Greater Noida authorities along with YEIDA (as legitimate developmental authorities of the region) are allowed to pass building layout plans in the district. The Zila Panchayat has no legal authority to pass the building layout plans in Gautam Buddha Nagar district's notified villages. Thus, NBFCs and banks are not legally allowed to sanction loans based on building plans illegally passed by the Zila Panchayat office.